

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 52822/2025
[Arising out of impugned final judgment and order dated 21-06-2024
in MACA No. 1293/2014 passed by the High Court of Kerala at
Ernakulam]

BAIJU

Petitioner(s)

VERSUS

THE UNITED INDIA INSURANCE COMPANY LIMITED & ORS. Respondent(s)

(IA No. 241528/2025 - CONDONATION OF DELAY IN FILING)

Date : 07-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) :Mr. Govind C. Venugopal, Adv.
Mr. Tom Joseph, AOR
Ms. Kristen Sleeth, Adv.
Ms. Anugraha Sabu, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioner lays challenge to the judgment and order dated 21.06.2024 in MACA No. 1293/2014 titled "Baiju vs. Rinitha & Ors." passed by the High Court of Kerala at Ernakulam.
2. Delay condoned.
3. Issue notice, returnable on 07.11.2025.
4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
5. In the notice itself let it be mentioned that respondents are required to file their counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS(ANU BHALLA)
COURT MASTER (NSH)